

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 329
CP-69/ND/2021

IN THE MATTER OF:

M/s. Blackstone Infracon Pvt. Ltd. & Ors. Petitioner/Applicant
Vs.
M/s. Renaissance Buildcon Company Pvt. Ltd. Respondent

Order under Section 58, 59, 241-242 of the Companies Act, 2013.

Order delivered on 15.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Ashutosh Gupta, Mr. Gaurav Rana Advs.
For Respondent : Mr. Dhananjay Gupta Adv.

ORDER

Mr. Ashutosh Gupta, Ld. Counsel appears for Applicant. Mr. Dhananjay Gupta, Ld. Counsel appearing for Respondent seeks adjournment.

List the matter for arguments **on 09.09.2024.**

We make it clear that no further adjournment will be granted on the next date of hearing.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)